

**Mr. Speaker:** This relates to a conference which is yet to come.

**Shri Viswanatha Reddy:** I am speaking of a conference which took place about a month back.

**Shri Jawaharlal Nehru:** That may be. That was a different type of conference, establishing an agency. It is not the type which the hon. Member is thinking of. That will be held next year.

Press Club Building, New Delhi

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\*2. { Shri Shree Narayan  
Shri Radha Raman

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether any proposal to grant free allotment of land for the construction of a building for a proposed Press Club in New Delhi has been considered by Government;

(b) if so, the nature of decision taken;

(c) whether any representation in this respect has been received; and

(d) if so, the important points made out in the representation?

**The Minister of Information and Broadcasting (Dr Keskar):** (a) and (c) No, Sir.

(b) and (d). Do not arise.

**Shri Shree Narayan Das:** Has Government enquired whether any other country has sanctioned such allotment of land to the Press?

**Mr. Speaker:** How does it arise? We are not comparing ourselves with other countries

**Shri Radha Raman:** May I know whether Government has received any application from any of the pressmen in Delhi for such allotment of land?

**Dr. Keskar:** A Press organisation has made a representation to Government about allotment of such a land.

**Shri Keshava:** May we know if it is a fact that there is a proposal for a grant, free or at concessional rates, for sites for journalists and a journalists' colony adjacent to the Club?

**Dr. Keskar:** I am not aware.

National Development Council

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\*3. { Shri Radha Raman;  
Shri Shree Narayan Das;  
Shri Bibhuti Mishra;  
Shri D. C. Sharma;  
Shri N. R. Munisamy;  
Shri Nagi Reddy;  
Shri Mohan Swarup;  
Shri Maniyangadan;  
Shri Easwara Iyer;  
Dr. Ram Subhag Singh;  
Shrimati Parvathi Krishnan:

Will the Minister of Planning be pleased to lay a statement showing:

(a) the important subjects discussed by the Standing Committee of the National Development Council held in September, 1957;

(b) the important suggestions and recommendations made by it; and

(c) the extent to which these have been accepted by the State Governments and the Central Government?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** (a) and (b). A copy of the agenda for the meeting of the Standing Committee of the National Development Council held on the 14th and 15th September 1957 and of the summary of conclusions and suggestions arising from the meeting is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 1.]

(c) Copies of the conclusions and suggestions have been forwarded to the State Governments and the Central Ministries for appropriate action. The Planning Commission and the National Development Council will, in due course, review the action taken by the State Governments and

Central Ministries on the conclusions and suggestions arising from the meeting.

**Shri Radha Raman:** In view of the limited resources of the country to implement the Plan, may I know whether the National Development Council discussed the subject of duty to be levied on the production centre instead of spreading it over to various States?

**Shri L. N. Mishra:** The list of subjects discussed at this conference has been laid on the Table of the Lok Sabha. I do not think this subject was discussed at the meeting.

**Shri Shree Narayan Das:** We are told that since these conclusions and decisions were arrived at by this conference they have been sent to the various State Governments. May I know whether the Governments have submitted their specific schemes to the Planning Commission for being sanctioned?

**Shri L. N. Mishra:** Recently a circular has been sent to the State Governments by the Planning Commission and we expect their reply by the 25th November, and after that we will have discussions with the State Governments and Central Ministries concerned on specific projects; the question of sanction will arise there after only.

**श्री विभूति मिश्र :** इस स्टेटमेंट में लिखा है .

"Ceilings on future acquisition of land should be imposed in States where such action had not already been taken."

मैं यह जानना चाहता हूँ कि जिनका पट्टर एक्वीजीशन नहीं होगा और जिनके पास पहले से जमीन होगी, क्या उन पर भी सीलिंग लगाया जायेगा ?

**श्री ल० ना० मिश्र :** सीलिंग दोनों पर होगा। किनी किनी स्टेट में दोनों पर लगाया

गया है, किनी किसी में पट्टर एक्वीजीशन पर लगाया गया है। पर वैसे यह है कि दोनों पर लगाया जाये।

**Shri T. K. Chaudhuri:** With regard to plan resources, may I know if there was any suggestion from any State Government, or from the State Government of Kerala in particular, for nationalisation of plantations so that adequate resources can be had for planning expenses?

**Shri L. N. Mishra:** No such suggestion was made by Kerala at the Development Council meeting.

**Shri T. K. Chaudhuri:** Or any other State.

**Shri L. N. Mishra:** No, I do not think.

**Shri Tangamani:** In the statement we find there are certain items referring to land reforms, viz., protection from eviction and also fixing the ceiling. The hon. Minister was pleased to state that these recommendations have been forwarded to the State Governments. May I know whether any time-limit has been fixed for bringing legislation for these two items?

**The Deputy Minister of Planning (Shri S. N. Mishra):** I may say that in the case of ceiling, wherever legislative action has been taken, it has been suggested to the State Governments concerned to finalise the administrative arrangements so that they might be implemented in three years. In the case of those State Governments where legislative measures have not been taken, it has been suggested to them that legislative action might be taken by the end of 1958-59.

**Shrimati Sucheta Kripalani:** May I know whether the U.P. Government has lodged a protest regarding the allocation of funds to that State?

**Shri L. N. Mishra:** This was not discussed at the National Development Council and it does not come within the purview of that meeting.

**Mr. Speaker:** Shri Naval Prabhakar.

**श्री नवल प्रभाकर :** इस प्रश्न के माग २८ नम्बर का प्रश्न भी ले लिया गये तो प्रच्छा हो क्योंकि वह भी इसी ने सम्बन्धित है ।

**कीर्तिनगर बस्ती, दिल्ली**

\*४. श्री नवल प्रभाकर : क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रिहैबिलीटेशन हाउसिंग कारपोरेशन ने कीर्तिनगर के जमीन के सब टुकड़े बेच दिये हैं ;

(ख) यदि हा, तो किम मूल्य पर ;

(ग) क्या यह भी सच है कि सरकार ने विस्थापित व्यक्तियों का उनका दावों के बदले में कीर्तिनगर बस्ती में जमीन के टुकड़े देने का आश्वासन दिया था ; और

(घ) यदि हा, तो सरकार ने इस आश्वासन को कहा तक पूरा किया है ?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री के सहा सचिव (श्री ए० शे० नासकर) :  
(क) जी, हां ।

(ख) प्रीसतन १३.७० रुपये प्रतिवर्ग गज की दर से ।

(ग) सरकार ने ऐसा कोई आश्वासन नहीं दिया था ।

(घ) सवाल नहीं उठता ।

**कीर्तिनगर बस्ती के निर्माण की आयोजना**

२८. श्री नवल प्रभाकर : क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास (प्रस्थाई) प्राधिकार ने जिन शर्तों पर कीर्तिनगर बस्ती के निर्माण की आयोजना पास की थी उनमें से कोई भी शर्त पूरी नहीं की गई जिसके कारण लोगों के मकान के नक्शे पास नहीं हो रहे हैं ; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री के सहा सचिव (श्री ए० शे० नासकर) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

**श्री नवल प्रभाकर :** क्या मैं जान सकता हूँ कि जब ले आउट मंजूर किया जाता है तो उनमें जो शर्तें होती हैं उनको पूरा करना वास्तविकता का काम होता है ?

**Shri P. S. Naskar:** So far as the lay-out of the colony is concerned, there were only a few points that the Delhi Development Provisional Authority took objection to, and we have met those points.

**श्री नवल प्रभाकर :** क्या मैं जान सकता हूँ कि जब प्लान्ट होल्डर्स से तहाम क या ले लिया गया है तब डेवेलपमेंट न होने का क्या कारण है ?

**Shri P. S. Naskar:** So far as the lay-out is concerned there has been no difficulty. As regards development, two things were not complete, but they have been arranged. This is about water supply and sanitation. The Delhi Development Provisional Authority has been informed that we have made the necessary arrangements and the schemes for the individual buildings may be taken up for sanction.